

Maharashtra National Law University, Nagpur



2nd MNLU-N NATIONAL COMMERCIAL MEDIATION COMPETITION, 2024

17-18th February 2024 (Virtual)
9-10th March 2024 (Physical)

Organized by
Alternative Dispute Resolution Society, MNLU Nagpur

In Association with



ASSOCIATE PARTNER



KNOWLEDGE PARTNER



LAW FIRM PARTNER



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MEDIA PARTNER

ABOUT MNLU NAGPUR

Maharashtra National Law University, Nagpur, an Institution with a student centric outlook, was established by the Government of Maharashtra in 2015. The University started its academic activities from August 1, 2016 and is currently in its seventh year of academic pursuits with seventh batch of Undergraduate Degree Course [B.A.LL.B.(Hons.) Five-Year Integrated Degree Course]; seventh batch of Postgraduate Degree Program [OneYear LL.M.]; and fourth batch of Ph.D.; third batch of B.A.LL.B. (Honours in Adjudication and Justicing) Five-Years Integrated Degree Course programme and first batch of Undergraduate Degree Course [B.B.A.LL.B. (Hons.)] Five-Year Integrated Degree Course. The University is recognised under 12(B) of University Grants Commission (UGC) Act, 1956 and the Bar Council of India (BCI), New Delhi. It is also a member of Association of Indian Universities (AIU), New Delhi and Consortium of National Law Universities of India.

While it has strong student-centric goals, it also focuses extensively on the all-round development of its bright and diligent faculty members, motivating them to attain new heights. In order to realize this holistic vision and keep in view the spirit of the Constitution, the University strives for excellence, through its centres established for advanced legal studies, research, and advocacy to address socio-legal issues and challenges. Some of the centres have already started working on offering courses and conducting seminars, conferences, workshops, certificate courses and training programs for their identified target groups.

ABOUT ADR SOCIETY

The ADR Society of MNLU Nagpur was established in 2018 under the dynamic leadership of our Vice-Chancellor Prof. (Dr.) Vijender Kumar and our faculty advisor Dr. Ragini Khubalkar to hone the interests and skills of students in the field of Negotiation, Mediation & Arbitration. Under the aegis of the ADR Society, a variety of events such as seminars, workshops, guest lectures, panel discussions and ADR Competitions have been conducted. The Society has also successfully hosted the 1st MNLU-N National Commercial Mediation Competition, 2023, the final round was judged by an esteemed panel comprising HMJ Prathibha M. Singh, Advocate Dr Anjan De and Ms. Gayathri Kalia, ED & CEO, CAMP (Mediation). The Society has also hosted, the National Rounds of Louis M. Brown & Forrest S. Mosten International Client Consultation Competition, 2019. To couple the learnings at the University with the practicalities of the field, the students are encouraged to carry out field studies and participate in various Negotiation, Mediation and Client Consultation Competitions across the country.

ABOUT OUR PARTNERS

ASSOCIATE PARTNER - ROYZZ & CO.



ROYZZ & CO. represents the next generation technology-driven law firms, wherein the lawyers are either engineers or scientists. Based on that fact the firm is helmed by and comprises mostly techno-lawyers who are dual qualified, it has carved out a niche domain of advising and assisting technology dominant companies in technology transactions and litigations/arbitration preferred and assigned by clients to the firm, which also primarily relates to complex technologies.

The clients include tech driven companies, IT-software, Premier Engineering & Research Institutes, Automobile, Financial Institutions, Banks, NBFC, Irrigation, Farm Implements, Food & Beverage, Media & Entertainment, MNCs, FMCG, SMEs and even Start-Ups whom they assist in technology disinvestment and acquisition. The core areas of strength remain Intellectual Property (Patent, Trademark, Copyright, Designs), Data Theft & Privacy, Data Protection, Technology Transactions (Joint Venture & Licensing), Banking, Litigation & Arbitration, Mergers and Acquisitions. They have over the years worked in alternative energy and we advise and assist in Power Purchase transactions involving solar energy.

ABOUT OUR PARTNERS

LAW FIRM PARTNER - DENTONS LINK LEGAL

DENTONS **LINK LEGAL**

Dentons Link Legal is a leading full-service law firm with more than 19 practice areas and 150 lawyers and professionals, including over 40 partners. It is pre-eminent in infrastructure, corporate, litigation, finance and technology, providing end-to-end client support across transactional and contentious matters. Dentons Link Legal has the third highest per lawyer percentage of Chambers and Legal 500 rankings in India. The partners of the firm are widely recognized and highly regarded for their experience and expertise and their hands-on approach to transactions.

The Firm has extensive experience in advising clients pertaining to infrastructure, private equity, mergers & acquisitions, exchange control & foreign investments, project financing, litigation, arbitration & mediation, labour & employment, policy & regulatory, real estate, and contract management in diverse sectors including airports, metro rail and urban transport, roads, ports, real estate, power, aviation, water, waste management, media, information technology, telecommunications, pharmaceutical, consumer goods, mining, insurance and banking.

The Firm provides cutting-edge advice by blending its legal proficiency with deep commercial insight and is highly recognized for its work by clients, peers, and leading global publications. The Firm is highly ranked for various practice areas such as Corporate and Commercial, Disputes, Projects, Infrastructure, and Finance by global legal directories including Legal 500, Chambers & Partners, Asialaw Profiles, IBLJ, IFLR1000, ALB, Benchmark Litigation, Mergermarket, etc. is conferred as one of the Largest Law Firms in India in Asian Legal Business' Asia's Top 50 Largest Law Firms 2020 List.

The Firm has been recognised as one of the 'Best Brands' at the Economic Times - Best Brands Summit 2019. The Firm has been awarded 'Law Firm of the Year 2018' and 'Runner Up - Law Firm of the Year 2019' by IDEX Legal Awards. The Firm has been awarded as 'Firm of the Year (Asia Pacific)' by Globalaw. It has also been ranked #14 among the top 50 Indian Law Firms by RSG Consulting in 2019.

ABOUT OUR PARTNERS

SUPPORT PARTNER-CAMP MEDIATION



CAMP Arbitration & Mediation Practice (CAMP) is a pioneering institutional mediation service provider enabling businesses and individuals to move from conflict to collaboration. Founded by expert dispute resolution professionals, CAMP has mediated innumerable disputes with a success rate of 80%. CAMP is recognised by the Union Ministry of Law and Justice, Government of India to mediate disputes and is also a Qualifying Assessment Partner (QAP) for International Mediation Institute (IMI) at the Hague, a global standard setting body for mediation. CAMP's mediators have over 35000 hours of mediation experience that spans across conflicts in family businesses, highly confidential corporate board disputes, intellectual property, contractual breach, partnership amongst several other diverse types of disputes.

CAMP has pioneered in setting up the country's first ever Consumer Mediation Desk in Karnataka, catalysing India's draft Mediation Bill, while setting up Mediation Services for the Bangalore Apartments Federation (BAF), Indian Heritage Hotel Association and TiE Bangalore. CAMP also has partnerships with mediators in the US, Germany and Singapore for cross border mediation- civil and commercial. CAMP delivers its one-of-a-kind online mediation training program (India International Mediation Training Program) along with its partners, the Edwards Mediation Academy (USA). This is a 75 hour long, Certified Mediation Training Program recognised by the International Mediation Institute (IMI).

ABOUT OUR PARTNERS

KNOWLEDGE PARTNER- AK ASSOCIATES AND SOLICITORS



AK & Partners is a full-service law firm. The firm provides 360-degree dispute resolution services including negotiation, neutral evaluation, arbitration, mediation and litigation at district courts, tribunals, the High Court and the Supreme Court of India. The firm provides advisory and dispute resolution services in civil disputes, commercial disputes, real estate disputes, and tax matters including raids, election laws, white-collar crimes and money laundering. The firm performs title search in respect of properties across India by performing comprehensive title due diligence from retrieval and review of documents to the preparation of the final title due diligence report. The firm also provides end-to-end hand-holding from the startup phase to post-acquisition synergy and optimisation in equity investment (domestic and international), project finance, debt syndication, data privacy and protection and corporate insolvency rescue. Our regulatory practice strengths include banking, finance, insurance, energy and infrastructure, pharmaceuticals, biotechnology, healthcare, and mining. We also handhold our multinational clients in jurisdictions such as Singapore, Italy, Spain, Sri Lanka and Bangladesh through our counsels practising in these jurisdictions. AK & Partners is a Legal 500 Tier I Banking and Finance Law Firm in New Delhi and a Forbes-ranked law firm providing legal services in the jurisdiction of India

ABOUT OUR PARTNERS

EFFORT PARTNER - THE INTERNATIONAL ARBITRATION AND MEDIATION CENTRE (IAMC HYDERABAD)



The International Arbitration and Mediation Centre (IAMC), located in Hyderabad, is a leading dispute resolution institution providing arbitration and mediation services in a cost effective and efficient services. IAMC, Hyderabad's vision and mission are ably guided by internationally renowned practitioners in the field of Arbitration & Mediation such as Sir Bernard Eder & Dr. Eun Young Park. The centre is privileged to have Hon'ble Mr. Justice L Nageswara Rao, Hon'ble Mr. Justice R.V. Raveendran, Hon'ble Ms. Justice Hima Kohli from the Supreme Court of India, Hon'ble Mr. Justice Ujjal Bhuyan, Chief Justice of the High Court for the State of Telangana, Sri Indrakaran Reddy, Minister of State for Endowments, Law and Forests as Trustees

ABOUT OUR PARTNERS

MEDIA PARTNER - EBC AND SCC ONLINE



SCC Online® is brought to you by Eastern Book Company - a publishing house of international repute and an acknowledged leader in the field of law publishing in India for more than 75 years. It was in the 1940's when two brothers, the Late Shri C.L. Malik and his younger brother, the Late Shri P.L. Malik, decided to settle in Lucknow and embark upon a career in law bookselling and publishing. Together they laid the foundations of what today has grown into a group of companies under the banner of Eastern Book Company - a group recognized and respected for its contribution to legal literature worldwide. EBC publishes a wide range of legal commentaries, student texts, law reports and digests, and its products include pioneering works both in the print and electronic medium. With a list of over 550 authoritative and well known titles, it is well recognised for its contribution to legal literature worldwide. Reliable and comprehensive law reporting of the Supreme Court of India has been achieved through EBC's weekly law report since 1969, the Supreme Court Cases™. Now running into nearly 300 volumes, it is the leading law report of India with a very wide circulation and readership. Its high quality and meticulous standards have earned for it the respect and admiration of the entire legal community and it is today the most preferred and cited law report in all law courts. Using the finest of technological innovations, we pioneered law information databases for making law easily accessible in the electronic medium. This has appeared in a revolutionary form, in the electronic medium, as SCC Online's Case Finder™. This Information Database and search program is a proven source for quick retrieval of case-law precedents of the Supreme Court of India. The Web Edition versions of SCC Online® products have also been made available since 2009 with coverage expanding to 3.4 million documents from over 20 different countries. The mark of EBC stands for authenticity, reliability and promptness. Thereby, it also fulfils its commitment to the rule of law

ABOUT THE COMPETITION

After successfully organizing the first edition, the ADR Society of National Law University, Nagpur is proud to present the Second Edition of MNLU-N National Commercial Mediation Competition, 2024, as part of its contribution towards the development and promotion of ADR culture in India.

With its foundational core emerging from the subjects of commercial law, the theme for this edition is based on nuances of Cyber, AI, IPR and Technology law. Participants will be challenged to showcase their knowledge and creativity in resolving a variety of disputes. The event will be a valuable learning experience for all participants, providing them with an opportunity to enhance their legal and negotiation skills while developing a deeper understanding of Cyber, AI, IPR and Technology law.

The competition will feature 32 teams from law schools across the country. It shall be held in a hybrid format with its preliminary rounds happening online and advanced rounds taking place on campus (offline) with a gap of 3 weeks between the online rounds and offline rounds. The primary objective of this competition is to encourage and promote the spirit of amicable resolution of disputes by exploring innovative and commercially viable solutions that would result in a mutually beneficial outcome.



ELIGIBILITY

1. Only Law Colleges/Universities recognized by the Bar Council of India are eligible to participate.
2. Only bonafide students pursuing LL.B. Three Year/Five Year Degree programs in aforementioned institutions as per Para 1.1, during the current academic year, are eligible to participate.
3. Only 1 (ONE) team per university/college will be allowed to participate in the competition.
4. An additional team from any university may participate in the Competition at the discretion of the ADR Society. As part of the provisional registration, teams will be able to apply for the second slot (second), which will be confirmed by the Society at a later time
5. It is hereby clarified that all the participants in one team must belong to one institution only. No cross-institutional composition of teams is allowed

TEAM COMPOSITION

1. Each team shall consist of 3 (THREE) members, i.e. 1 (one) mediator & 1 (one) pair of client-counsel respectively.
2. In each of the preliminary rounds, the team members of the client counsel pair will have to take each role once. In the knockout rounds, this requirement will not apply. For clarity, knockout rounds refer to the rounds, Quarter Final onwards.
3. The role of the mediator shall remain the same throughout the competition.
4. Teams of any other composition shall not be allowed to participate in the event.
5. The Members of a particular team have to remain the same throughout the competition. However, in cases of extreme emergencies, changes in team composition may be allowed, if substantial reasons for the same are provided to the ADR Society, MNLU Nagpur. The final discretion remains with the ADR Society

REGISTRATION

There is a two-step registration process for the competition, Provisional Registration, and Final Registration.

PROVISIONAL REGISTRATION

Universities interested in reserving a slot for their team can provisionally register their university with the organizer through the link on or before 27th January 2024 by clicking [here](#).

After the Provisional Registration and review of applications submitted, the selected 32 Teams shall be communicated via email about their selection by January 2024. However, the ADR Society has the discretionary power to change the number of teams in the best interest of the competition.

TEAM REGISTRATION OF UNIVERSITIES

Shortlisted Teams/Participants are required to complete the Final Registration Process by duly filling the Registration Form on or before 5th February 2024 which shall be sent to the shortlisted Universities via email.

Shortlisted Teams/Participants are required to transfer the registration fees of Rs. 5100, details regarding payment shall be notified to the selected universities via email.

The 8 teams selected for the advanced rounds will have to pay an additional amount of Rs. 1500 per person.

FORMAT OF COMPETITION

The Competition shall comprise of 5 Rounds. The description of each round along with the time duration is provided below

Sr. No.	Name of the Rounds	Duration
1	Preliminary Round - I (Online Rounds)	45 minutes
2	Preliminary Round - II (Online Rounds)	45 minutes
3	Quarter Finals (Offline Rounds on MNLU-N Campus)	60 minutes
4	Semi-Finals (Offline Rounds on MNLU-N Campus)	75 minutes
5	Finals (Offline Rounds on MNLU-N Campus)	90 minutes

FORMAT OF COMPETITION

1. For the preliminary rounds which shall be held Online, confidential information will be released 30 minutes before the round.
2. For the quarter-finals, semi-finals and finals which shall be held offline on campus, confidential information will be released 45 minutes before the rounds.
3. From the preliminary rounds, the top 8 negotiating pair and mediators of the 32 negotiating pairs/mediators with the highest combined score from the two prelims will proceed to the quarter-finals for the offline rounds.
4. In the quarter-finals, the team/mediator with the higher score in each mediation room will proceed to the semi-finals.
5. In the semi-finals, the team/mediator with the highest score in each mediation room will proceed to the finals. The teams will be paired as per the draw of lots.
6. In the final rounds, the team/mediator with the higher score between the two participating teams/mediators will be declared as the winner of the competition.
7. The Competition shall be hosted virtually for preliminary rounds. The 8 teams that qualify for the quarter-finals shall be required to physically attend the advanced rounds at MNLU.

TIMELINE

27

JANUARY, 2024

LAST DATE FOR PROVISIONAL REGISTRATION

5

FEBRUARY, 2024

LAST DATE FOR REGISTRATION OF THE TEAM

11

FEBRUARY, 2024

ORIENTATION WORKSHOP & TEAM BRIEFING

17

FEBRUARY, 2024

OPENING CEREMONY

18

FEBRUARY, 2024

PRELIMINARY ROUNDS - I (ONLINE ROUNDS)

18

FEBRUARY, 2024

PRELIMINARY ROUNDS - II (ONLINE ROUNDS)

09

MARCH, 2024

QUARTER-FINAL ROUNDS (AT CAMPUS)

10

MARCH, 2024

SEMI-FINAL ROUNDS, THE FINAL ROUND & VALEDICTORY CEREMONY (AT CAMPUS)

AWARDS

WINNER
(Client-Counsel Pair)

Winner's Trophy, cash prize of INR 14,000 & Internship with Dentons Link Legal

Winner's Trophy, Cash Prize of INR 7,000 & Internship with Dentons Link Legal

WINNER
(Mediator)

RUNNER'S UP
(Client-Counsel Pair)

Runner's Up Trophy, Cash Prize of INR 8,000 & Internship with Royzz & Co

Runner's Up Trophy, Cash Prize of INR 4,000 & Internship with Royzz & Co.

RUNNER UP
(Mediator)

BEST CLIENT-COUNSEL PAIR OF PRELIMINARY ROUNDS

Cash Prize of INR 3,000 & Internship with CAMP Mediation

Cash Prize of INR 2,000 & Internship with CAMP Mediation

BEST MEDIATOR OF PRELIMINARY ROUNDS

ORGANISING COMMITTEE

PATRON-IN-CHIEF

Prof. (Dr.) Vijender Kumar
Vice-Chancellor

PATRON

Dr. Ashish J. Dixit
Registrar

FACULTY INCHARGE

Prof. (Dr.) Ragini Khubalkar
Associate Professor of Law

FACULTY ADVISORS

Dr. Shaik Nazim Ahmed Shafi
Associate Professor of Law

Dr. Divita Pagey
Assistant Professor of Law

Prof. Trishla Dubey
Assistant Professor of Law

Prof. Shruti Vaghela
Assistant Professor of Law

STUDENT MEMBERS

Sameer Patil

Sharwari Motghare

Vishwajeet Rao

Ananya Srivastava

Arya Hartalkar

Udwipt Verma

Prerna Hegde

Samruddhi Patil

Yatharth Chugh

Bhaumika Gupta

Palak Sharma

Abhinav Pandey

Shloka Sharma

Diya Bafna

Riddhi Garkoti

Satvik Mishra

Suryanshee Dash

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REGISTRATION DESK



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